

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1580 OF 2018 IN DFR NO. 4328 OF 2018**

**Dated: 14<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**ES Solar Private Limited & Anr.**

**.... Appellant(s)**

**Versus**

**The Managing Director, Bangalore Electricity  
Supply Company Limited & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. Geet Ahuja  
Mr. Gaurav Mandoppa  
Mr. Chirag Kher

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta for Caveator, R-1

**ORDER**

**(IA No. 1580 of 2018 – for urgent hearing)**

We have heard learned senior counsel for the applicant/appellant. For the reasons stated in the application, IA No. 1580 of 2018 (Application for urgent listing) is allowed. The application is disposed of.

**DFR NO. 4328 OF 2018**

Issue notice to the Respondents returnable on 26.11.2018. Dasti, in addition, is permitted.

Registry is directed to number the Appeal and list the matter for admission on **26.11.2018.**

**(S. D. Dubey)**  
**Technical Member**  
*mk/js*

**(Justice Manjula Chellur)**  
**Chairperson**